

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

1. CM 28377-CII-2018 & CM 28376-CII-2018 IN FAO No. 15850 of 2018

and

2. CM 2093-CII-2023 in IOIN-FAO-1893-CII-2018 IN FAO No. 1893 of 2018

1. Suman Devi
2. Kamlesh Appellants
V/s
1 & 2. Naresh Kumar and others Respondents

Notice to:

Respondents:

1. Naresh Kumar son of Mannu Ram, resident of Kabir Colony, Khokhra Kot, Jind Road, Rohtak (Driver of offending vehicle bearing registration no. HR46B-1637).
2. Raju son of Prem Singh, resident of House No. 162, Ward No. 2, Indira Colony, Rohtak (Owner of offending vehicle bearing registration no. HR46B-1637).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **18.05.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 28th day of February, 2023.


Superintendent (Judl.),
For Registrar (Judicial)

